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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE AMAR NATH (KESHARWANI)**

ON THE 25th OF JANUARY, 2024

SECOND APPEAL No. 1512 of 2006

BETWEEN:-

1. **MOHD.AJIZ KHAN ALIAN SURARI S/O LATE NIZAMUDDIN MUSALMAN, AGED ABOUT 55 YEARS, WAD NO.2, THANA CHANDIYA TEH.BANDHAVGARH DIST.UMARIYA (MADHYA PRADESH)**
2. **MOHD. MAZID KHAN S/O LATE NIZAMUDDIN MUSALMAN, AGED ABOUT 57 YEARS, WAD NO.2, THANA CHANDIYA TEH.BANDHAVGARH DIST.UMARIYA (MADHYA PRADESH)**
3. **MOHD. KHURSHIL KHAN S/O LATE NIZAMUDDIN MUSALMAN, AGED ABOUT 50 YEARS, WAD NO.2, THANA CHANDIYA TEH.BANDHAVGARH DIST.UMARIYA (MADHYA PRADESH)**

.....APPELLANTS

(NONE)

AND

SHABBI KHAN ALIAS KALLU S/O SHRI MOHD. USMAN KHA, AGED ABOUT 47 YEARS, WAD NO.2 THANA CHANDIYA TEH.BANDHAVGARH, DIST.UMARIYA (MADHYA PRADESH)

.....RESPONDENT

(NONE)

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This appeal coming on for orders this day, the court passed the following:

ORDER

No one is present for the appellant even in the pass over round.

On previous date also i.e. on 12.07.2019 no one appeared for the

appellant which shows that the appellant has lost his interest in prosecuting the appeal. Hence, the appeal is dismissed for want of prosecution.

Record of the trial Court as well as of first appellate Court be sent back along with copy of this order.

(AMAR NATH (KESHARWANI))
JUDGE

Vin**

